Application of the second

F. No.44 (10)/2004-Judi Government of India Ministry of Law and Justice Department of Legal Affairs Judicial Section

New Delhi, dated the 3rd September, 2004

OFFICE MEMORANDUM

Subject:- Revision of fee payable to Senior Counsel/ Central Government Standing Counsel in various High Courts - Reg.

The undersigned is directed to refer to this Department's O.M. No.26 (1)/99-Judl., O.M. No.26 (2)/99-Judl., O.M. No.25 (3)/99-Judl and Q.M. No.27 (11)/99-Judl. all dated 24th September, 1999 regarding revision of fee payable to Senior Counsel/Central Government Standing Counsel in various High Courts, CAT Benches and District and Subordinate Courts and to state that the Clause VII 3 Perquisites of schemes of terms and conditions contained in the above mentioned O.Ms stands deleted.

(D.R. Meena) Joint Secretary & Legal Adviser

Copy to:-

- All Sr. Central Government Standing Counsels in various High Courts/various CAT Benches.
- Sr. Central Government Standing Counsels in Karnataka High Court/Madras High Court/CAT Benches
- Serior Central Government Standing Counsels in CAT Delhi.
- 4. All Standing Government Counsels, District and Subordinate Courts.
- Incharge Branch Secretariats Mumbai, Kolkata, Bangalore and Chennai.
- 6. Incharge Litigation (High Court) Section.
- 7. Incharge Litigation (Lower Court) Section.
- 8. Cash suction. Deptt. of Legal Affairs
- 9. Guard File, Judicial Section (with 10 spare copies)

10. OL Section for Hindi translation.

(D.R. Meena) Joint Secretary & Legal Adviser